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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE & INSURANCE

NEW DELHI: DATED THE 1ST JANUARY, 1976

NOTIFICATION  
INCOMETAX

No. 1187(F.NO.187/11/74-IT.AI): In exercise of the powers conferred by Section 125 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby amends the Schedule added by its Notification No. 779, (F.NO.187/11/74-IT.AI) dated the 22nd November, 1974 to read as follows:-

1.	2.	3.	4.	5.	6.	
S1.	(a) The cases of all persons in respect of whom an order of detention has been made under the Maintenance of Internal Security Act (for smuggling Activities and Foreign exchange racketeering) and/or Conservation of Foreign Exchange & Prevention of smuggling Activities Act, 1974 and which fall under the jurisdiction of all Commissioners of Income-tax, West Bengal, except those cases which are assigned to any other Commissioners charge by an order/under section 127(1) passed by the Board.	Income-tax Officer, 'J' Ward, Companies District-I, Calcutta.	Inspecting Assistant Commissioner of Income-Tax, Range-XXV, Calcutta.	Appeal Assis- sion- er of Incometax, Range- 'E' Calcutta	Commissioner of Income-tax, West Bengal- Income I, Calcu- tta.	
	(b) All persons whose cases have been assigned or may hereafter be assigned under section 127 of the IT. Act, 1961.					

This notification shall take effect from the 1.1.1976.

Sd/-

(M. SHASTRI)

UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

To  
The Manager, Government of India Press,  
Mayapuri, (Near Rajouri Garden),  
Ring Road, New Delhi.

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(reg)/(app)/(...